## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V Meeting due for 03.06.2010 but actually held on 10.06.2010

The Meeting No. 10/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 03.06.2010 but actually held on 10.06.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A. Lal, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. J.D. Giri, Nominee AEPC	AEPC

## (TEXTILES AND LEATHER ITEMS)

: 10/84-ALC3/2010 **MEETING DATE** : 03.06.2010 MEETING NUMBER

	II.	5		Status:Deffered and Re-indexed
1	HQ File :01/84/050/00269/AM10/		Lic.No/Date:3110041993 18.02.2010	Defer Date:08.07.2010
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**Decision:** The Committee considered the case as per agenda and observed that the report of the Team of Officers who visited the unit of the firm is still awaited. It was therefore decided to relist the case on 8.7.2010.

	Case No.:4/49/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	<b> </b>	Status: Rejected
	HQ File :01/84/050/00273/AM10/	1	Lic.No/Date:0310561832 24.02.2010	
	<b>Decision :</b> The Committee considered requested by DC(MSME) vide their le RLA may take suitable consequential a	tter dated 26.4.2010 and as such the N	11	ll.

Case No.:3/2/84-ALC3/2010	1 19 11 11	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
HQ File :01/84/050/00300/AM10/		Lic.No/Date:3310015181 26.03.2010	

	Decision: The Committee considered the case as per agenda and decided to allow the import quantity on net to net basis with	
	accountability.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/2/84-ALC3/2010		II I	Status: Rejected.
4	HQ File :01/84/050/00299/AM10/	1	Lic.No/Date:0810087752 29.03.2010	
	<b>Decision :</b> The Committee consider	ered the case as per agenda alongv	vith other relevant papers and	observed that

information/documents called for vide DGFT letter dated 23.4.2010 are still awaited. It was therefore decided to reject the case.

Case No.:5/2/84-ALC3/2010	Party Name:JAGRIT POLYMERS PVT LTD	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
HQ File :01/84/050/00302/AM10/		Lic.No/Date:3510029672 31.03.2010	

**Decision:** The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/6/84-ALC3/2010		Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
HQ File :01/84/050/00027/AM11/		Lic.No/Date:0510262875 23.04.2010	

Decision: The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/10/84-ALC3/2010		02.06.2010	Status: Approved
HQ File :01/84/050/00065/AM11/		Lic.No/Date:1010038670 19.05.2010	

**Decision:** The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case on the basis of report of team of Officer's of Norms Committee who visited the unit of firm by allowing 3% wastage on the item of import. Weight of Plasti Sole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/10/84-ALC3/2010	1	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Deferred
8	HQ File :01/84/050/00067/AM11/	I		Defer Date: 08.07.2010

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 8.7.2010.

Case No.:2/10/84-ALC3/2010	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
HQ File :01/84/050/00066/AM11/		Lic.No/Date:1010038686 24.05.2010	

**Decision:** The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case on the basis of report of team who visited the unit of firm by allowing 5% wastage on the item of import. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## Manually generated agenda cases

Case No.82	M/s. Hritik Exim, Secunderabad.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/249/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No.0910040604	
dated 18.01.2010.	

Decision: The Committee considered the case as per agenda along-with other relevant papers and decided that a Team of Norms Committee Officers will visit the manufacturing unit of the firm in order to determine the wastage to be allowed. The case was deferred for re-listing on 15.7.2010.

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Case No.83	M/s. Birdy Exports Pvt. Ltd., Banglore.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/014/AM-11/DES-V	
Ratification of input output norms against Annual Advance Authorisation		
No.0710070212 dated 24.0	02.2010.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that the size of the Garments being exported is bigger that the normal size as this is being supplied for French Army Soldiers. After going through the details like calculation sheet etc. furnished by the applicant, the Norms Committee decided to approve the import quantity as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.84	M/s. Sky Industries Ltd., Mumbai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/1042/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310452538	
dated 04.12.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.85	M/s. Sky Industries Ltd., Mumbai.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/579/AM-08/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0310438746		
dated 8.8.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also

attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.86	M/s. Sky Industries Ltd., Mumbai.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/571/AM-07/DES-V	
Re-fixation of input output dated 27.03.2007.	Re-fixation of input output norms against Advance Authorisation No.0310424634	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.87	M/s. Meenakshi India Ltd., Chennai.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/042/AM-09/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0410094368		
dated 2.6.2008.		

Decision: Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise the applicant firm to furnish one set of the CAD/CAM/Sample/Sketch and justification, etc. sent by Speed Post for examination by the Norms Committee. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.88	Ref. received from Jt.DGFT, Kolkata.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/187/AM-10/DES-V	
Policy relaxation of General Note No.14 of Textiles Product of DFIA Licence		
issued to seven different firms – reg.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

reply called from AEPC is still awaited. It was therefore decided to defer the case for relisting on 8.7.2010.

Case No.89	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/216/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No.0510255315		
dt. 30.12.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.90	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/217/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No.0510255318		
dt. 30.12.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.91	M/s. Lastolite Imaging Solution P. Ltd., Kanchipuram	
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/258/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No.0410104218		
dt. 24.4.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with technical authorities present in the meeting and on the basis of CAD/CAM furnished by the applicant decided to approve the import quantity as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.92	M/s. Jiwanram Sheoduttrai Industries Pvt. Ltd.
	Kolkata.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/014/AM-10/DES-V
Ratification of input output	norms against Advance Authorization No.0210125566
dt. 16.4.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.93	M/s. Arjan Impex P. Ltd., N. Delhi.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/085/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No.0510248208		
dt. 24.8.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.94	M/s. Imperial Readymade Garments Factory India Pvt. Ltd., Chennai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/187/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410108432	
dt. 13.10.2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.95	M/s. S.L. Banthia Textiles Industries Pvt. Ltd., Surat.	
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/163/AM-10/DES-V	
Ratification of input output norms against Advance Authorization No.5210028465		
dt. 6.10.2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.96	M/s. G.H.C.L. Ltd., Mumbai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/074/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0310380825	
dt. 17.5.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with technical authorities present in the meeting decided that composition of yarn cannot be allowed to be changed since the count 40S and below are not relevant for accounting of export product. The Committee further decided to delete 'of count 40S and below' for import item. The limiting factor would be quantity only.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.97	M/s. Meridian Apparels Ltd., Chennai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/295/AM-10/DES-V

Ratification of input output norms against Advance Authorization No.0410112538 dt. 22.3.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and not more than 10% can be allowed on weight basis. To work out the requirement is Square Meters, the justification has to be on the basis of CAD/CAM/Calculation Sheet/Number of Pieces size wise. The applicant has to choose between these two options and justification be provided by the applicant accordingly. The Norms Committee decided to allow 10% wastage on weight basis.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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